

SHRI INDRAJIT GUPTA: May I know whether these technical personnel also belonged to the same Italian firm or to some other firms? From which country did they come and what made them go away because there was some emergency?

SHRI H. R. GOKHALE: I do not know; there are two other foreign firms also concerned with this project; they give us the process know-how; they are in the nature of contractors. I shall lay information on the Table of the House as to who were the people who left.

#### Stoppage of Supply of coal to DESU

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\*27. SHRI JAGANNATH MISHRA:  
SHRI SUKHDEO PRASAD  
VERMA:

Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether the coal suppliers had stopped supplying coal to Delhi Electricity Supply Undertaking resulting in shortage of power in Delhi; and

(b) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI B. N. KUREE): (a) and (b). Private coal suppliers reduced the supplies of coal to Delhi Power Station, but this was made up by the National Coal Development Corporation and Bharat Coaking Coal Limited. Power production in Delhi was not affected.

Coal suppliers complain about the terms and conditions and penalty clauses imposed by the Delhi Electric Supply Undertaking in their agreements.

SHRI JAGANNATH MISHRA: May I now from the hon. Minister, in spite of assurance from the NCDC and Bharat Coaking Coal why coal did not flow uninterrupted?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): As my colleague has pointed out, supplies are both from the private collieries and private suppliers and also from the NCDC and the Bharat Coaking Coal Limited. At present one-third is being supplied by private organisations and two-thirds from the Government organisations.

SHRI JAGANNATH MISHRA: The hon. Minister in his reply says that supply of coal was stopped because of harsh terms and conditions. In this context, may I know what are those harsh terms and conditions and how are Government thinking to remove them so that they may become acceptable to the dealers?

DR. K. L. RAO: We do not say harsh terms. The coal suppliers have represented to the Lieut. Governor; they have not told me, that conditions imposed by the DESU are rather harsh; penalties are imposed if there is not the proper moisture content, ash content, etc., these are the clauses in the agreement; they say that fines imposed are very heavy and these should be revised. The Lieut. Governor is looking into the matter. Further than this I cannot say anything in the matter at the moment.

SHRI DAMODAR PANDEY: What are the reasons for which DESU is not getting coal direct from public sector organisations like the NCDC and the BCC or the Singareni, who are in a position to supply coal; they have surplus stock?

DR. K. L. RAO: I have said that more than two-thirds are being supplied by the public sector undertakings. The private suppliers have been supplying coal for all these years, for a number of years now and it is not proper or possible to cut them off immediately. Especially when the terms are favourable it is rather difficult to cut off. I do not know exactly, but the matter is still in the hands of the DESU and the Lieut. Governor.

**SHRI DAMODAR PANDEY:** Is it that coal from the NCDC and BCC to the DESU was supplied through the private parties, through middlemen and if so, what are the reasons?

**MR. SPEAKER:** Do not get up without my permission.

**DR. K. L. RAO:** Coal is not supplied through any other agency; coal is supplied directly by them.

**MR. SPEAKER:** The Minister is also doing the same thing.

**River Valley Project in Kerala**

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\*28. **SHRI N. SREEKANTAN NAIR:**  
**SHRI G. JANARDHANAN:**

Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether the River Valley Projects submitted by the Government of Kerala during 1971 and 1972 under Centrally sponsored Scheme have been sanctioned; and

(b) if not, the reasons therefor?

**THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI B. N. KUREEL):** (a) and (b) A statement is laid on the Table of the House.

**STATEMENT**

Irrigation is a State subject. There is no Centrally sponsored scheme of irrigation and irrigation projects are planned, investigated and constructed by the State Government as a part of their developmental plans. Central assistance to State Plans is provided in the form of block loans and grant for the State Plans as a whole and is not related to any individual head of development or project.

The Government of Kerala proposed the following new irrigation projects during 1971 and 1972 for inclusion in their Developmental Plans:—

Name of Project		Estimated Cost Rs. Lakhs	Benefit in Lakhs acres
1	2	3	4
<b>MAJOR</b>			
	Banasurasagar	1137.10	0.59
	Tirunelli	650	0.22
	Kerala Bhawani (Tail race utilisation)	805.00	0.80
<b>MEDIUM</b>			
	Karapuzha Irrigation	389.00	0.23
	Attappady Irrigation Project	476.00	0.153
	Noolapuzha	290.00	0.21
	Manjat	318.00	0.12
	Thendar	299.00	0.15

Kerala Bhawani Scheme and Karapuzha Irrigation Scheme is under examination in the Central Water and Power Commission. Replies to the Comments of the Central Water and Power Commission on the other projects are awaited from the State Government.

**SHRI N. SREEKANTAN NAIR:** In view of the fact that the Silent Valley Project, which is a river valley project cum power generating project, has been submitted as early as 1961 and in view of the fact that Kuttiyadi project is over and the Idikki arch-dam is being completed and all that machinery and surplus materials can be used for the Silent valley project, will Government consider giving immediate technical sanction to the Silent Valley project?